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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 11/93

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DATE OF DECISION 21.9.93

Smt. Parvatibai Khandoo Rama Pandhare
Petitioner

Shri G.D. Samant Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri P.R. Pat Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Shri~~ Ms. Usha Savara, Member (A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Usha Savara
(USHA SAVARA)
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(6)

Original Application No. 11/93

Smt. Parvatibai K. Pandhare
V/s.

... Applicant.

Union of India through
General Manager
Central Railway
Bombay V.T.
GPO

Divisional Railway Manager
Central Railway
Solapur.

... Respondents.

CORAM: Hon'ble Ms. Usha Savara, Member (A)

Appearance:

Shri G.D. Samant, counsel
for the applicant.

Shri P.R. Pai, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 21.9.93

(Per Ms. Usha Savara, Member (A))

This application has been filed by the applicant who is the widow of Shri Khandoo Rama Pandhare, ex-Gangman, praying for ex gratia payment of Rs. 150/- from 1.1.86 in terms of instructions, Annexure 'B' issued by the Railway Board.

Shri Samant relies upon the judgement passed by this Bench of the Tribunal in O.A. 231/91 in which a similar prayer was made by the applicant. It was held that for the purpose of pensionary benefits there was no distinction between a railway servant who retires from service or resigns from service after putting 30 years of qualifying service. I am informed that the applicant's husband had also completed 30 years of service on the date of his resignation. The facts of this case are, therefore, fully covered by the judgement in the case referred to above.

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In the circumstances, the order of the respondents rejecting the request of the applicant for ex-gratia payment is set aside and it is declared that the applicant is entitled to ex-gratia payment in accordance with O.M. dated 18.6.88. The respondents will make the ex gratia payments within three months from the date of receipt of the copy of this order. The application is disposed of on these terms. There is no order as to costs.

Usha Savara
(USHA SAVARA) 21.9.93
Member (A)

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